SHRI DEVENDRA NATH DWIVEDI: tory since the law abolishing the Then I would like to ask: Is there any labour system came into force; and rethinking on the part of the Government with regard to the continual Indo-Soviet cooperation and the nature of co-operation between India and the Soviet Union.

MR. DEPUTY CHAIRMAN; I Bin afraid this does not arise out of this question. Why don't you ask questions specifically so far as these two plants are concerned?

SHRI BIJU PATNAIK: Sir. on *he question proposed by the Chair on behalf of the Honourable Member, I have already stated earlier that as far as the Bhilai Steel Plant is concerned, all the contracts entered into which the Soviet companies are being fulfilled. And. as far as the Bokaro Plant is concerned, as regards the items of machinery and equipment on which no contract has been signed, as I have said earlier, it has been decided that Indian engineers would do themselves so that we can become self-reliant.

Bonded labour in the Rural Areas

*122. SHRI BHOLA PRASAD t:

DR. Z. A. AHMAD:

SHRI S. KUMARAN:

SHRI INDRADEEP SINHA:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

- (a) whether any survey has recently been made by the Central or the State Govern ments to assess the magnitude of bonded labour in the rural areas;
 - (b) if so, what are the results of the survey;
- (c) what is the number of the bonded labour freed in each State and Union terri-

tThe Question was actually asked on the floor of the House by Shri Bhola Prasad.

bonded

(d) what is the number of the freed labour' so far rehabilitated and what steps Government are taking to rehabilitate the rest of them?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d) A statement is placed on the Table of the House.

Statement

(a) and (b) No comprehensive all India survey has been conducted. The State Governments were requested to carry out surveys. The State Governments and Union Territories were also requested to constitute Vigilance Committees in every district as well as at every sub-division level for the same purpose.

The State Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and the Union Territory of the Mizoram have reported the existence of bonded labour.

(c) and (d) The number of bonded labourers freed and rehabilitated as on 31-5-77 is as follows:

		Freed	Rehabi- litated
1. Andhra Pradesh		826	698
2. Bihar .		2,038	613
3. Gujarat .		37	36
4. Karnataka		62,923	4,668
5. Kerala .		702	186
6. Madhya Prade	sh	1,500	33
7. Orissa .	2	307	295
8. Rajasthan		5,533	2,381
9. Tamil Nadu	4	2,882	1,975
10. Uttar Pradesh		19,242	12,805
11. Mizoram	×	3	
TOTAL		95,993	23,691

Freed bonded labourers have been rehabilitated by providing them with employment in Government Department, allotment of agricultural lands, house-sites,

loans for purchase of milch animals, sheep, carpentry implements, provision of education and free hostel facilities to the children of the freed bonded labourers. Collectors have been authorised to issue loans for agricultural purposes; loans have also been given by the Nationalised Banks at preferential rates of interest to such labourers. Collectors have also been directed to rehabilitate freed bonded labourers in on-going plan schemes and programmes including those of soil conservation, irrigation works, social welfare measures, tribal and harijan welfare programmes.

श्री मोला प्रसाद: उपमर्गापित महोदय, पिछले तीन महीनों के ब्रन्दर विभिन्न राज्यों में बंधवा मजदूरों को मुक्त करने का काम कितना किया गवा है और उसके धांकडे सरकार के पास हैं ? मैं जानना चाहता हं कि क्या सरकार उन धांकड़ों को दे मकती है ? इसके अलावा क्या सरकार कोई ऐसा कालबद्ध या टाइमबीण्ड प्रोग्राम बनाएंगी जिसके अन्तर्गत बंधवा मजदरों को एक निश्चित समय के ग्रन्दर मुक्त कर दिया जाएगा ग्रीर उन्हें पुनः बसाने का काम भी पूरा कर दिया जाएगा ?

SHRI RAVINDRA VARMA: Sir, the Government is constantly pursuing this policy and implementing its decision. It is in touch with the State Governments. The steps that have been taken in this regard have been indicated in the statement that has been laid on the Table of the House. In the last three months particularly we have had a review of the progress that has been made, and the review has shown that there are some problems as far as identification, release and rehabilitation are concerned. We have reminded the State Governments on the steps to be taken and have promised them all support that they need in the implementation of the programme.

थी भोला प्रताद : उपसभापति महोदय, बंधवा मजदूरीं को मुक्त कराने में और उनको बसाने के सिलसिले में या फिर इन मजदूरों से संबंधित ऐसे मजदूर जो महाजनी कर्जों के फिकार हैं, उनको महाजनी कर्जों से मुक्ति दिलाने के लिए और उनको फिर से बसाने के लिये जो भी कार्यबाही

की जाये, तो उनको प्रोटेक्शन दिया जाय । खास-तौर से मजदरों की स्रोर से जब भी इस कानून को अमल में लाने के लिये कोई दरख्वास्त की जाती है, कोई मांग की जाती है तो महाजनों और भु-स्वामियों की श्रोर से उन पर हमले किये जाते हैं, जुल्म किये जाते हैं । उनको कोई प्रोटेक्शन नहीं दिया जाता है और इसलिये उनको हिम्मत नहीं होती है कि वह बंधवा मजदूरी से मुक्त होने के लिये दरस्वास्त दें, ग्राफिसरों के पास जा सकें। पिछले एक साल के प्रन्दर जो बंधुवा मजदूरों की मृक्ति का कानून बना ग्रीर कुछ कार्यवाही उसमें

श्री उपसभापति: कपया क्वेश्चन कीजिये।

श्री भोला प्रसाद: तो पिछले एक साल के अन्दर सिर्फ बिहार में एक सी खेत मजदूरों, हरिजनों बंधवा मजदुरों पर हमले हुए हैं ग्रीर उनकी हत्या की गई है जोकि महाजनों के कर्ज के जिकार थे, 75 बंधुवा मजद्र महिलाओं ग्रीर हरिजन महि-लाग्रों के साथ बलात्कार किया गया । एक साल के अन्दर डेढ़ हजार मामले ऐसे जुल्मों के दर्ज किये गये हैं।

श्रो उपसभापति : माननीय सदस्य सूचना दे रहे हैं। कपया प्रश्न पृष्ठिये।

श्री भोला प्रसाद: प्रश्न ही पूछ रहा हूं।

उनको जब तक प्रोटेक्शन नहीं दिया जायेगा तो वह बंधवा मजदरी से मुक्त होने के लिये प्रवास भी नहीं कर सकते हैं। अगर कानून के जरिये उनको मुक्ति दे भी दी जायेगी तो फिर उनकी सरका नहीं हो सकती है।

SHRI RAVINDRA VARMA: Sir, as you have pointed out, the hon. Member has given very valuable information, though I am not quite sure whether all the information is correct. However, it is the policy of the Government to give full protection in all such cases to see that there is no exploitation, to see that there is no difficulty placed in the way of those who want to avail themselves of the decisions taken by the Government. Sir, as far as the question of the possibility of their relapsing into debt and the question of the facilities that are offered are concerned, I

to Questions

more than 16,000 accounts have been opened in the nationalised banks to ensure that those released from bondage receive the necessary financial resources so that they do not relapse into bondage again.

SHRI S. KUMARAN: According to the statement given by the Government, out of a total of 95,993 bonded labourers who were freed, only about 23,000 have been rehabilitated. It is less than 25 per cent. It is a very regrettable thing. In the light of this statement, I would like to know whether the Central Government would seriously consider evolving a comprehensive scheme for their proper rehabilitation, for providing them with jobs, house sites, cultivable lands, loans and other things, secondly, according the statement, in some States the bonded labour system still exists. May I know which are the States where the bonded labour system is still continuing?

SHRI RAVINDRA VARMA: Sir, I may be permitted to answer the second question first. There are quite a few States which deny that there is any bonded labour within their area. It may be that in some of these States, forms of bonded labour are not so apparent. But the surveys that have been conducted by different bodies, including the reports of the Commissioner for Scheduled Castes and Scheduled Tribes, indicate the possibility of the existence of bonded labour in one disguised form or another in these States. The question, therefore, primarily is one of undertaking a proper kind of survey necessary to identify and characterise the disguised forms of bonded labour and then to take steps to see that those who are under bonded labour are freed and rehabilitated. The hon. Member pointed out the fact that though 95,993 persons have been released, only 23,691 have been rehabilitated. This is so according to the figures that we have. But I have no hesitation at all in accepting the fact that the number of persons rehabilitated is far below the number that we would like to

wish to point out to the hon. Member that reach, far below the total number of persons freed. If the hon. Member has had a look at the statement that has been laid on the Table of the House, Sir, he would have seen that there are some States where the progress of rehabilitation has been particularly slow, and there are some states where it has been fairly fast and almost satisfactory. In Gujarat State 37 have been freed and 36 have been rehabilitated. But the State of Karnataka, unfortunately 1 have to mention, is one which is at the other end of the spectrum. There 62.923 have been freed but only 4.668 have been rehabilitated. The honourable Member in the first part of his question referred to the steps that we are taking. I would like to point out to him that there is already a very comprehensive scheme which involves the distribution of house sites and conferment of ownership rights in such sites in rural areas, allotment of agricultural land to the landless according to a set of priorities, free education to children and free hostel facilities for the children of Scheduled Castes and Scheduled Tribes, loans for agricultural operations and agricultural development and loans from nationalised banks at differential rates of interest. And where the availability of land for distribution either for house sites or for allotment for agricultural purposes is not adequate, there they are absorbed in other agricultural professions like animal husbandry, poultry farming, village industries, pisciculture and sericulture. Every effort is also made to see that they are absorbed in the on-going Plan projects in the area. Every effort, therefore, is being made to evolve a comprehensive scheme and also to see that it is implemented. But the House knows that it is primarily the responsibility of the State Governments to see that these schemes are implemented. As the Central level there is a Central Review Committee which is constantly prodding, persuading, overseeing and making every effort to see that these schemes are implemented in the States.

> भी सुन्दर सिंह भण्डारी : श्रीमन्, मैं माननीय मंत्री जी से यह जानना चाहंगा कि पूनैवास

के लिये जो-जो व्यवस्थामें की गयी हैं—यहां पर बहुत ही जनरल टर्म्स में इनका उल्लेख किया गमा है--क्या मंत्रालय के पास इस बात का ब्रेक-अप है कि कितनी भूमि कितने परिवारों को दी गयी, मकान कितने व्यक्तियों को दिये गये, बढ़ईगीरी के प्रौजार कितने लोगों को मिले ग्रौर कितने ऋण दिये गये। मैं इसी लिये इस बात पर प्राप्तह कर रहा है कि पुन: बसाये गये प्राइटम में वह तम्बर तो इन्बलुड हो अधिंगे लेकिन जी हमारा मुख्य परपज है--प्रगर हमने बखुआ मजदुरी की मुक्त कराया है तो फिर एक प्रतिष्टित जीवन वे प्रतिस्थापित कर सकें इस दृष्टि से जब तक सहायता नहीं दी जाती तब तक केवल मौखिक महानुभूति या क्षेत्रल बहुत ही अल्प माला में दी गयी मदद उनके किसी काम नहीं आयेगी। मझे ऐसे केसेज मालम है और मैं खेद के साथ यह कहता है कि बाज उनकी स्थिति पहले से ज्यादा बदतर हो गयी है। इसलिये मैं चाहंगा कि मंदालय कलेक्टरों से वीरिब्राटिकल स्पिटिंस इस बात की मांगें कि उन्होंने ग्रवने-प्रपत्ते क्षेत्र में बंध्या मजदूरी के लिये क्या किया है और कितने सोगों के लिये क्या किया है? भगर इस समय कोई भ्रेकप्रय हो तो में चाहगा कि बह सदत के समक्ष प्रस्तुत करें।, 🚁 .

SHRI RAVINDRA VARMA: I share the honourable Member's anxiety to see that there the House earlier, the problem is not one of is no relapse. In fact, the honourable Member statement of intentions. The nature of the has said that in some cases their condition is worse than what it was. There is a possibility offensive is necessary even in the matter of of that if the conditions are such that there is conducting surveys especially when some vulnerability for relapse. Sir, he has asked for State Governments are anxious to deny the a break-up of the figures under each head. I existence of any form of bonded labour am afraid at this moment it will not be within their areas. possible for me . .

SHRI SUNDER SINGH BHANDARI: I want them to be collected.

SHRI RAVINDRA VARMA: But I can say (hat the question raised is so important that we are constantly trying to collect information on these aspects. In fact, the honourable Member may like to know, in the light of the suggestion that he has made that we have asked the Collectors to be constantly pursuing this question, that we have not only asked the Collectors

to pursue this question but also said that there should be vigilance committees constituted at the level of the district as well as the block

SHRI SUNDER SINGH BHANDARI : Get the reports.

SHRI RAVINDRA VARMA: Yes, the reports are collected and reviewed by the Central Review Committee.

SHRI IRENGBAM TOMPOK. SINGH: Sir, my questions are very very specific and brief: One. Has the Central Government given any deadline for conducting this survey ? Secondly, what is the amount involved in the rehabilitation of these 23.691 out of the total 95,993 '.' And what is the per capita expenditure involved ? Will the Cent-nil Government hear part of that expenditure incurred by the State Governments? What will be the total amount required for the rehabilitation of those released from the bonded labour?

SHRI RAVINDRA VARMA: No deadfine has been set. but the Central Government has constantly reminded the States of the importance, of this question and reiterated its anxiety to see that the surveys are conducted expeditiously and thoroughly. But as 1 told problem is such that a multi-pronced

In the second part of the question, the hon. Member asked about the financial resources available to the States and the total finances that will be necessary for the rehabilitation of those who have been released from bonded labour. I wish to state in this connection that this question has been reviewed more than once at the Chief Ministers' Conference which was held in 1976, by the Committee of Secretaries as well as at the conference of Labour Ministers held in October, 1976. The conclusion of these discussions at these conferences was that by and large the financial resour-

ces necessary for the rehabilitation of these who | (a) to (c) The service being rendered to the have been liberated from bonded labour are available within the States' budgets and the Plan provisions. It has been pointed out at these conferences that if there are cases where there are difficulties and adequate finances are not available, then the Central Government will see that lack of funds does not stand in the way of rehabilitation and the creation of conditions under which nobody remains in bondage. The Central Government is also examining the possibility of providing assistance on the basis of matching giants if such cases are brought to their attention.

*123. [The Questioner (Shri S. A. Khaja Mohideen, was absent. For answer vide col. 33 infra.1

Working of Delhi telephone service

-124. SHRI HARSH DEO MALA-VIYA:

SHRI SARDAR AMJAD ALI: t

ALAM.

SHRI KHURSHED

KHAN;

SHRI JAGDISH JOSHI;

SHRI IBRAHIM KALANIYA:

Will the Minister of COMMUNICATIONS he pleased to state:

- (a) whether Government are aware that the telephone service in Delhi has deteriorated causing should stand by your commitment. inconvenience to the subscribers;
- (b) whether Government are also aware, that the fault repair service has also be come slack and the complaints do not re ceive prompt attention; and
- (c) if he answers to parts fa) and (b) above be in the affirmative, whether Govern ment propose to probe into its working with a view to ensuring efficient service?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES):

yThe Question was actually asked on the floor of the House by Shri Sardar Amjad Ali.

subscribers of the Delhi Telephone System continues to be at the same level. of efficiency as earlier. Sometimes, due to emergent situations, one of which was the fire in the Connaught Place Exchange building in December, 1976, there was some deterioration temporarily.

A special programme has been launched for overhauling the equipments in strowger Exchanges, upgrading the Cross Bar Exchanges, pressurisation of cables, adding of traffic relief equipments to reduce congestion, and inspection and attention to subscribers' fittings and installations. Additional switch board positions are being installed on the Special Services.

A continuous watch is being kept and the quality of the Service is being monitored. It is expected that the service will graduality improve

SHRI SARDAR AMJAD All . I am thankful to the hon. Minister that he was prompt enough in saying . . .

SHRI JAGDISH JOSHI: You should answer in Hindi.

श्री जार्ज फर्नेन्डीज: जैसे ग्राप पछेंने वैस जवाव

SHRI JAGDISH JOSHI: No. You

श्री जार्ज फर्नेन्डीत : जिससे श्रापको शिकायत न ग्राए इसका खयान रखंगा। श्री जगदीश जोशी : हिन्दी में जवाब दीजिए।

SHRI SARDAR AMJAD ALI: I am happy that the hon. Minister has very kindly said that the services rendered by the Delhi Telephone System are the same as they were. He has come to this assess-. merit. But what I would like to know from him is whether it is his assessment that the persons who attend to the complaints of the subscribers are not trained enough to locate the defects in the system. 1 would like to know whether they are properly trained for the job and whether